

(AP)
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Registration O.A. No.285 of 1991.

Accut Kumar Singh Applicant

Versus

Union of India & Others Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as Asstt.

Divisional Medical Officer in the Northern Railway in February 1986. He was transferred from Delhi to Zind in the month of November, 1987. He complied with the transfer order but he was not paid transfer allowance and packing charges. He made a representation against the same but no action has been taken so far by the respondents. Copies of the representations have been annexed to this application. This matter ⁱⁿ can well be looked ⁱⁿ and disposed of by the Department itself. but the departmental authorities instead of disposing ^{of} the matter, they are dragging the ^{matter.} ~~applicant~~. With these observations, we direct the respondents to dispose of the applicant's representation within three months from the date of communication of this order and in case he succeeds the payment may be made to him within one month afterafters.


Member (A)


Vice Chairman

Dated the 20th Sept., 1991.

RKM